

Agreement for Repatriation of Hijackers to Respective Countries

1899. SHRI A.T. PATIL : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state whether in view of the experience of the past regarding hijacking of aeroplanes, Government propose to enter into bilateral agreements with all the neighbouring countries so as to ensure the safety and safe return of passengers and their property and the aeroplane as well as repatriation of hijackers to the respective countries ?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN) : THE Government have at present no proposal under consideration for entering into such bilateral agreements. However, three international multilateral treaties namely; The Tokyo Convention on Offences and Certain Other Acts Committed on Board Aircraft, The Hague Convention for the Suppression of Unlawful Seizure of Aircraft and the Montreal Convention for the Suppression of Unlawful Acts against the Safety of Civil Aviation, however, exist. These Conventions set-forth the norms concerning safety and safe return of passengers and the property and aircraft. They also deal with the question of extradition or prosecution of hijackers.

Among other countries, India, Bangladesh, Nepal, Sri Lanka and Pakistan are parties to these Conventions.

प्रशीतन और वातानुकूलन उपकरणों के फालतू पुर्जों के निर्माता के परिसरों पर कर अपवंचन से संबंधित छापे

1900. श्री जगपाल सिंह : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय उत्पादन शुल्क विभाग

के अधिकारियों द्वारा मई, 1984 के पहले सप्ताह में प्रशीतन और वातानुकूलन उपकरणों के फालतू पुर्जों के निर्माण के परिसरों पर छापे मारे गए थे तथा लगभग 1.29 करोड़ रु० की कर की चोरी का पता चला था ;

(ख) क्या यह भी सच है कि केन्द्रीय उत्पाद शुल्क समाहर्तलय के प्रवक्ता के अनुसार 1.32 करोड़ रुपए मूल्य के कर योग्य माल को शुल्क की वसूली किए बिना छोड़ दिया गया था ; और

(ग) इस फर्म का ब्यौरा क्या है तथा इस फर्म से सम्बन्धित समूचे माल के संबंध में कर की वसूली के लिए क्या कार्यवाही की गई है और तत्संबन्धी ब्यौरा क्या है ?

वित्त मंत्रालय में राज्य मंत्री (श्री एस० एस० कृष्ण) : (क) से (ग) इस प्रश्न का संबंध जनवरी, 1984 में मै० फ्रीजकिंग इंडस्ट्रीज (प्रा०) लि०, नई दिल्ली के परिसर पर मारे गए छापे से प्रतीत होता है। ऐसा आरोप है कि प्रशीतन और वातानुकूलन के फालतू पुर्जों का निर्माण करने वाले निर्माता ने उत्पादन शुल्क लगाने योग्य माल का न्यून मूल्यांकन किया है। पिछले 5 वर्षों के दौरान उन्होंने 1.32 करोड़ रु० के मूल्य के माल की निकासी की थी, जिसमें आरोप है कि लगभग 1.29 करोड़ रुपए के शुल्क की चोरी की गई है। आवश्यक कार्यवाही करने हेतु केन्द्रीय उत्पादन शुल्क कानून के उपबन्धों के तहत कंपनी को एक कारण बताओ नोटिस जारी किया गया है।

Payment of Draft drawn by National Westminster Bank, London in favour of one Shri Basti Ram

1901. SHRI G.S. NIHAL SINGH-WALA : Will the Minister of FINANCE be pleased to state :

(a) whether a Draft dated 1st February, 1983 for ₹2045.71 drawn by the National Westminster Bank, London in favour of Shri Basti Ram of Abohar, Punjab was received by State Bank of India, Parliament Street, New Delhi;

(b) if so, whether the payment has been made to the rightful claimant ;

(c) if not, the reasons therefor ;

(d) whether the payment was drawn fraudulently by some one else ;

(e) if so, the action taken by the authorities ;

(f) whether some employees of the Bank are involved in this fraud ;

(g) if so, the details thereof and the action taken against them ;

(h) whether the amount involved has been recovered by the Bank from the culprits ; and

(i) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c) According to the State Bank of India, one Shri Balbir Singh deposited for collection and credit to his Savings Bank account with their New Delhi Main Branch a draft No. F-176304 dated 1-2-1983 for ₹ 2045.71 issued by the National Westminster Bank, London, which had been endorsed in his favour by the payee, Shri Basti Ram. The proceeds of the draft were credited to the account of Shri Balbir Singh, who withdrew the money on 30-3-1983. Since the draft was duly endorsed in favour of Shri Balbir Singh and such transfer of negotiable instruments by endorsement is permissible under the Negotiable Instrument Act, the payment of the draft to Shri Balbir Singh is considered as payment to the rightful claimant.

(d) to (i) On 28-9-83, Shri Basti Ram of Abohar, Punjab, claiming to be the payee of the aforesaid draft, called at the Bank and contended that the draft in question sent by his son in Algeria was never received by him. Consequently, the Bank made enquiries in the matter. It could not trace the whereabouts of Shri Balbir Singh. Keeping in view the fraudulent nature of the case, the Bank referred the matter to the Central Bureau of Investigation who have registered an FIR. The matter is still under investigation by CBI.

Trapping of Bank Customer in Bank of Baroda, Baroda (Gujarat)

1902. SHRI MANOHAR LAL SAINI: Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that a bank customer along with his wife and child were trapped in total darkness on 11 April, 1984 in the Bank of Baroda, Baroda (Gujarat), for 17 hours ;

(b) if so, whether the matter has been probed and the guilty officer punished suitably ;

(c) the measures taken to ensure the non-recurrence of the same in future ; and

(d) the details of the compensation given to the customer ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b) Yes, Sir.

(c) With a view to avoid recurrence of any such incidents, the Bank of Baroda has introduced the following measures :

1. Installation of battery/power operated loud speaker for announcement in Gujarati/Hindi and English the closure of the vault.